

**The Tripura Board of Secondary Education
(Teachers') Election Rules, 1978**

TRIPURA GAZETTE

सत्यमेव जयते

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PART-I—Orders and notifications by the Government of Tripura,
the High Court, Government Treasury etc.

Government of Tripura
Education Department
(Grant-in-aid-Section)

No. F.78(15-16)-DE/76.

Dated, Agartala, the 18th Feb. 1980

NOTIFICATION

In exercise of the powers conferred by Section 26 of the Tripura Board of Secondary Education Act, 1973, the Governor has been pleased to make the following rules, namely :—

The Tripura Board of Secondary Education. (Teachers' Education Rules, 1978.

They shall come into force on and from the date of their publication in the Official Gazette.

By Order of the Governor
Sd/- Illegeble
Secretary to the Government of
Tripura.

PART—I

Preliminary.

1. Short title and commencement :—(1) These rules may be called the Tripura Board of Secondary Education (Teachers') Election Rules, 1978.
- (2) They shall come into force on and from the date of their publication in the Official Gazette.
2. Definitions :—In these rules, unless the context otherwise requires ;
 - (a) "Act" means the Tripura Board of Secondary Education Act, 1973 ;
 - (b) "candidate" means contesting teacher candidate ;
 - (c) "constituency" means the District Constituency ;
 - (d) "election" means the election of teachers representatives as provided in clause (xiv) of sub-section (1) of section 4 of the Act ;
 - (e) "elector" means all teachers including Assistant Headmasters of all recognised High and Higher Secondary Schools but shall not include Headmaster of High and Higher Secondary Schools and teachers temporarily appointed against leave and deputation vacancies and non-teaching staff of the aforesaid schools ;
 - (f) "Form" means a form appended to these rules ;
 - (g) "polling station" means the places fixed under rule 35 for taking the poll at that election ;
 - (h) "Returning Officer" includes an Assistant Returning Officer performing any function which he is authorised to perform under these rules ;
 - (i) "roll" means the electoral roll for a constituency ;
 - (j) "Registering Authority" means such person as the State Government may appoint to perform all or any of the duties of the Registering Authority ;
 - (k) "Revising Authority" means such person as the State Government may appoint to perform all or any of the duties of the Revising Authority.

PART—II

ELECTORAL ROLLS FOR DISTRICT CONSTITUENCIES.

3. Constituencies—Each Revenue district of the State shall be a district constituency and the electors of each district constituency shall elect one teacher representative in the Board ;
4. Constitution of Electorate—Electorate for election of members of the Board under clause (xiv) of sub-section (1) of section 4 of the Act shall consist of all teachers including Assistant Headmasters of all recognised High and Higher Secondary Schools appointed in substantive post but shall not include Headmasters of High and Higher Secondary Schools and teachers appointed on temporary basis against casual vacancies and non-teaching staff of the aforesaid schools.
5. Electoral Roll :—Name of all persons constituting the electorate shall be included in the electoral roll
6. Preparation of electoral Roll.—(1) The electoral roll shall be prepared by the Registering Authority in such Form and in such languages as the State Government may direct.
(2) The electoral roll of the district constituency shall be prepared in one part and the part shall be sub-divided into such number of sections as there are sub-divisions in the District.
(3) The electoral roll shall be prepared with reference to the particular date to be fixed by the State Government in this behalf and shall contain the names of such persons only as are, on date, eligible for being included therein.
7. Employment of agent by Registering authority :—For the purpose of preparing the electoral roll the Registering Authority may employ such agent as he thinks fit.
8. Publication of Draft Electoral Roll— The draft electoral roll shall be published by the Registering Authority in the following manner, namely :—

- a) the part of the electoral roll for each district shall be published at the office of the Deputy Director of Education of that district ;
- b) the section of the electoral roll relating to a sub-division shall be published at the Inspectorate of Schools where there is such an office in that sub-division.
- c) a copy of the complete electoral roll shall be published at the office of the—
 - (1) Registering Authority ;
 - (2) Returning Officer.

9. Notice inviting claims and objections :—(1) A notice in Form-1 shall be published along with each part of section of the draft electoral roll or the complete draft electoral roll as the case may be published under rule 8 specifying the Revising Authority to whom and the period referred to in sub-rule (1) of rule 10 within which claims for being included in the electoral roll or objections to the inclusion of any name or other entry therein are to be preferred.

(2) All such claims and objections shall be addressed to the Revising Authority specified in the notice and sent to them by registered post.

10. Claims and objections when and how to be made.—

(1) All claims for inclusion of any name in the electoral roll and all objections to the inclusion of any name or other entries therein shall be made in Form—II and Form—III respectively within 15 days from the date of publication of draft electoral roll under rule 8.

(2) No claim or objection shall be entertained if received after the time referred to in sub-rule (1).

11. Particulars regarding claims and objections :—

(1) A claim for inclusion of any name in the draft electoral roll must be signed by the person who desires his name to be so included.

(2) Where objection is made to the inclusion to the draft electoral roll of the name of any person or any entry, such objection shall contain in respect of such person or entry, as the case may be, all particulars entered in the electoral roll.

(3) No person other than one whose name is included in the draft electoral roll shall prefer any objection to the inclusion of any name or any other entry in the said roll.

12. Making of correction of draft electoral roll—

(1) The Registering Authority or the agent employed by him under rule 7 may, within the period specified in sub-rule (1) of rule 10, make an application to the Revising Authority for making any correction in the draft electoral roll which he considers necessary for the preparation of a complete and accurate electoral roll.

(2) The Revising Authority shall, upon receipt of such application, serve on each of the person affected by the application a notice specifying the correction which is proposed to be made and the places where and the time when objection to the proposed correction will be heard :

Provided that no such notice shall be served where Revising Authority is satisfied that the application for correction could be granted or where the application is one for the correction of clerical or printing error.

13. Register of claims and objections— A Register of all claims and objections shall be maintained by the Revising Authority.

14. Notice of objection when to be given.— (1) Subject to the provisions of sub-rule (2), except in a case where the Revising Authority is satisfied as to the validity of an objection every person whose application is received within time shall be served with a notice in Form-IV by the Revising Authority specifying the place where and the time when his claim or objection will be heard and directing him to be present with such evidence as he may wish to adduce.

(2) When objection is made by any person to the inclusion of the name of any other person in the draft electoral roll, the Revising Authority shall, except where he is satisfied as to the validity of the objection, serve on such other person a notice in Form-V giving the grounds on which the inclusion of the name has been objected to and require such person to attend the hearing at the time and place specified in the notice either personally or through a duly authorised agent.

15. Service of notice.— Every notice issued by the Revising Authority shall be sent by registered post.

16. Enquiry into claims and objections by the Revising Authority—(1) At the time fixed for hearing, the Revising Authority shall hold a summary enquiry into the claim or objections preferred and shall record his decision thereon. He shall, also after considering the objection that may be preferred, decide any application made by the Registering Authority for correction of the electoral roll.

(2) For the purpose of an enquiry under this rule the draft electoral roll as published under rule 8 shall be presumed to be completed and correct until the contrary is proved by the person challenging its correctness.

(3) No party shall have any right to be represented by a legal practitioner in any proceeding under these rules.

17. Decision of the Revising Authority regarding claims and objections to be final— (1) The decision given by the Revising Authority under rule 16 as regards claims and objections shall be final and such decision shall be communicated to the Registering Authority who shall thereupon cause the draft electoral roll to be amended in accordance with such decision. The Revising Authority shall also direct the Registering Authority to correct any clerical or printing error which he may himself discover in the draft electoral roll.

(2) The Registering Authority may also of his own motion correct any mis-spelling which he may discover in the draft electoral roll even after the decision of the Revising Authority has been communicated to him.

18. Final publication of the draft electoral roll—

(1) The draft electoral roll with the revisions, if any, made under the foregoing rule shall be republished in the manner specified in rule 8. It shall come into force from the date of such republication and shall remain in force for a period of three years after which a fresh electoral roll shall be prepared in accordance with these rules :

Provided that the State Government may direct the preparation of a

fresh electoral roll in accordance with these rules at any time before the expiry of the said period of three years:

(2) If after the expiry of the period of three years referred to in sub-rule (1) and before the final publication of a fresh electoral roll, the electoral body is called upon to elect a member or members under clause (xiv) of sub-section (1) of section 4 of the Act, the old electoral roll shall, for the purpose of such election, be treated as valid.

19. Custody and preservation of the electoral roll, etc.—

(1) The papers mentioned in column I of the Schedule to these rules shall be preserved in the custody mentioned in the second column for the period specified in the third column thereof.

(2) The public shall have a right to inspect the election papers mentioned in the schedule and to get attested copies thereof on payment of a fee of Rs. 10.

PART—III GENERAL PROVISIONS

20. Returning Officer and his Assistant.— For the purpose of each election, the State Government shall appoint a Returning Officer for each constituency to conduct the election in the manner as provided in these rules and may also appoint one or more Assistant Returning Officer.

21. Notice of intended election and appointment of dates for nomination, etc.— (1) Whenever election as referred to in clause (xiv) of sub-section (1) of section 4 of the Act is to be held the State Government shall by one or more notifications publish in the Official Gazette and in such a manner as it deems necessary, call upon all district constituencies to elect members of the Board before such date or dates as may be fixed by the State Government in this behalf.

(2) The State Government shall, by a notification in the Official Gazette, appoint for every election (a) the last date for making nomination which shall be a date not later than 14th day and not earlier than 9th day after the date of the publication of the notification in this sub-section:

(b) a date for the scrutiny of the nomination which shall be a date not later than the third day after the last date for making nomination.

(c) the last date for withdrawal of candidature which shall be third day after the date for scrutiny of the nomination,

(d) the date on which a poll shall, if necessary, be taken which shall be a date not earlier than 15th day after the last date for the withdrawal of candidature.

22. Notice of election— On the issue of a notification under rule 21 the Returning Officer for the election shall give notice of the intended election in Form—VI and caused it to be published in such manner and in such places as the State Government may direct.

23. Presentation of nomination papers— (1) On or before the date appointed under clause (a) of sub-rule (2) of rule 21 each candidate shall either in person or by his proposer and seconder between hours of eleven in the forenoon and three in the afternoon deliver to the Returning Officer at the place specified in this behalf in the publication notice a nomination paper completed in Form-VII together with a certified copy of the entry relating to the candidate in the electoral roll for the constituency in which his name appears.

(2) No elector shall subscribe whether a proposer or a seconder, more than one nomination paper at any District constituency election.

(3) Any nomination paper which is not received before 3 O'clock in the afternoon on the last date appointed under clause (a) of sub-rule (2) of rule 21 or to which certified copy referred to in sub-rule (1) of the rule is not attached shall be rejected.

24. Procedure on receipt of nomination papers— On the presentation of a nomination paper, the Returning Officer shall—

(a) sign thereon a certificate stating date and time of presentation of the nomination paper and enter thereon its serial number.

(b) inform the person or persons presenting the nomination paper of the date, time and place fixed for the scrutiny of nominations; and

(c) cause to be affixed in some conspicuous place in his office a copy of the nomination paper as certified and numbered under clause (a) of this rule.

25 Scrutiny of nominations. —(1) On the date and at the time and place appointed for the scrutiny of nomination papers, the Returning Officer shall examine the nomination papers in presence of the candidates or their authorised agents, if any, who may be present, after giving them reasonable facilities for examining of the nomination papers.

(2) The Returning Officer shall examine the nomination papers and decide all objections which may be made to any of them.

(3) The Returning Officer may either on such objection or on his own motion and after such summary inquiry, if any, as he thinks necessary, reject a nomination paper on any of the following grounds, namely :—

(a) that the candidate is not qualified under the Act to be chosen to fill the seat.

(b) that there has been failure to comply with any of the provisions of rule 23, or,

(c) that the signature of the candidate or his proposer is not genuine or has been obtained by fraud.

(4) The Returning Officer shall endorse on each nomination paper his decision accepting or rejecting the same and if the nomination paper is rejected, shall record in writing a brief statement of his reasons for such rejection.

(5) At the end of the scrutiny, the Returning Officer shall announce the nominations of candidates whose nominations he has accepted and prepare a list showing the names in Bengali alphabetical order with particulars as given in their nomination papers.

(6) Where all nomination papers have been rejected, the Returning Officer shall report the fact to the Secretary to the Government of Tripura in the Education Department.

26. Notice of withdrawal of candidature.—(1) Any candidate may withdraw his candidature by a notice in writing, which shall be signed by

him and delivered before 3 O'clock personally or through his authorised agents to the Returning Officer on the date appointed for the withdrawal under clause (c) of sub-rule (2) of rule 21.

(2) No person who has given a notice for withdrawal of his candidature under sub-rule (1) shall be allowed to cancel the notice.

(3) The Returning Officer shall, on receiving a notice of withdrawal under sub-rule (1) as soon as may be thereafter cause a notice of the withdrawal to be affixed in some conspicuous place in his office.

(4) A notice of withdrawal of candidature under sub-rule (1) shall be in Form VIII.

(5) On receipt of such notice, the Returning Officer shall note thereon the date on which and the hour at which it was delivered and cause a copy thereof together with a notice to be affixed in some conspicuous place in his office.

27. Preparation of list of contesting candidates.— In every case in which a poll is to be taken, the Returning Officer shall, immediately after the expiry of the period within which the candidature may be withdrawn under clause (c) of sub-rule (2) of rule 21,

(a) prepare in Form IX a list of valid nominations containing the names in alphabetical order and the particulars of the validity nominated candidates as given in the nomination papers,

(b) cause a copy of the list to be affixed in some conspicuous place in his office.

28. Declaration of result in uncontested election.— Where on preparing the list under rule 27 the Returning Officer finds that the number of contesting candidates therein does not exceed the number of seats, he shall forthwith declare such candidate as duly elected.

29. Publication of list of contesting candidates.— Where on preparing a list of contesting candidates under rule 27 the Returning Officer finds that the number of contesting candidates exceeds the number of seats to be filled, he shall forthwith publish the list in such manner as may be specified by the

State Government and shall also declare that poll shall be taken on the date and place and during the hours appointed in that behalf.

30. Death of candidate before poll.—If a candidate, whose nomination has been found valid on scrutiny and who has not withdrawn his candidature, dies, and report of his death is received by the Returning Officer before the commencement of the Poll the Returning Officer shall upon being satisfied of the fact of the death of the candidate countermand the poll and all proceedings with reference to the election which shall be commenced a new in all respects as if for a new election :

Provided that no nomination shall be necessary in the case of a candidate whose nomination was valid at the time of the countermanding of the poll :

Provided further that no person who has given a notice of withdrawal of his candidature before the countermanding of the poll shall be eligible for being nominated for the election after such countermanding.

31. Ballot papers.—(1) On receipt of the list of the names of the eligible candidates from the Returning Officer, the State Government shall prepare the ballot papers containing the names of the candidates with serial number for each constituency.

(2) Every Presiding Officer shall be supplied with sufficient number of ballot papers by the Director of Education.

(3) Every ballot paper may, before issue to an elector, be stamped with such distinguished marks as the State Government may direct.

32. Ganvassing in election.—All canvassing in connection with the election shall cease 48 hours before the date of election.

33. Adjournment of poll in emergencies.—(1) If the proceeding at any place of polling are interrupted or obstructed by riot or open violence or if it is not possible to take the poll at any such place on account of any natural calamity or any other sufficient cause, the Presiding Officer shall announce an adjournment of the poll to a date to be notified later and immediately report the circumstances to the Secretary to the Government of Tripura in the Education Department and also to the Returning Officer.

(2) Whenever a poll is adjourned under sub-rule (1) the State Government shall as soon as may fix the date on which, the place at which and the hours during which the adjourned poll shall be taken and notify the said details to all concerned in such manner as it may think fit.

(3) On the date on which such adjourned poll is taken the electors who have already voted at the poll before its adjournment will not be entitled to vote; but only the remaining electors who were entitled to vote at the place of polling before its adjournment may vote.

PART—IV

VOTING AT ELECTIONS IN DISTRICT CONSTITUENCIES.

34. Fixing the time of polling for teachers representative election and the manner of voting.—(1) At every teachers representative election where a poll is to be taken the Returning Officer shall specify the hours during which the poll will be taken and give due publicity of the polling places specified under rule 35 and the hours so fixed.

(2) At every election where a poll is taken, voter shall be given by ballot and no vote shall be received by proxy. Every ballot box used at the poll shall be previously approved by the State Government.

35. place of polling.—Each High and Higher Secondary School of a district shall be a polling station for casting votes by the voters of such school.

36. Presiding Officer.—(1) The Headmaster of respective school shall act as Presiding Officer and in case of a school if the post of Headmaster is vacant or the Headmaster is not available for any reason, the Director of Education shall appoint a Presiding Officer for conducting the poll in such school.

(2) The Presiding Officer shall perform the functions required to be performed by him in this rule and it shall be his general duty to keep order at the polling station to see that the poll is properly taken.

37. Manner of recording votes.—(1) An elector has only one vote at an election in the district constituencies. (2) When a poll is taken an elector on receiving a ballot paper from the Presiding Officer, if he desires to vote, record the vote thereon by putting against the name of the candidate for whom he wishes to vote a cross mark and shall insert it into the ballot box

and shall put his signature against his name in the copy of the voters list maintained by the Presiding Officer.

38. Rejection of ballot paper.—(1) A ballot paper shall be invalid if—

- (a) it is not duly marked; or
- b) it contains no record of voting ; or
- c) more than one mark is placed on it against any candidate's name ;
or
- d) the number of votes recorded thereon exceeds the number of seats to be filled ; or
- e) the mark is so placed as to render it doubtful as to which candidate the vote has been given ; or
- f) any mark is made by which the member may afterwards be identified.

39. Sealing up of ballot boxes and papers after close of poll.—

(1) On completion of the poll the Presiding Officer shall, in presence of such candidates and authorised representatives of the candidates as may be present close and seal up the ballot boxes and send it to the Returning Officer personally or by registered post or through messenger and obtained a receipt from the Returning Officer,

(2) The Presiding Officer shall allow the candidates or their authorised agents as may be present at the time to put their seals on the boxes to be sent by the Presiding Officer to the Returning Officer.

(3) The Presiding Officer shall send to the Returning Officer by a separate registered cover with "acknowledgement due" the following materials.

- a) the signed copy of the voters "list maintained by him",
- b) a cover containing the cancelled votes,
- c) the ballot paper account,
- d) a cover containing the unused ballot papers,
- e) a brief report on the voting, in his particular station, with special notes, if any, on matters required to be brought to the knowledge of the Returning Officer concerned.

40. Custody of sealed ballot boxes and other papers.

The Returning Officer shall make adequate arrangement for the safe custody of all sealed ballot boxes and packets and other papers used at the poll until the commencement of the counting of votes.

PART—V

COUNTING OF VOTES IN DISTRICT CONSTITUENCY

41. Fixing of poll, place, time and date :— The Returning Officer shall at least one week before the date or the first of the dates fixed for poll, appoint the place or places where the counting of votes will be done and the date and time on which the counting will commence and shall give a notice of the same in writing to each candidate :

Provided that if for any reason the Returning Officer finds it necessary so to do he may after the date and time and place so fixed or any of them after giving notice of the same in writing to each candidate or his election agent.

42. Admission to the place fixed for counting :— The Returning Officer shall exclude from the place fixed for counting the votes all persons except—

- a) Counting Assistants as he may appoint to assist him on counting,
- b) persons authorised by the Returning Officer, and
- c) candidates or election agents and counting agents duly authorised by the candidates concerned.

43. Counting of votes.—On the date and at the time and place specified under rule 41 the Returning Officer shall proceed as follows :—

- a) the Returning Officer shall satisfy himself that all the sealed ballot boxes used at the poll and which are to be counted at that place have been received and accounted for ;
- b) the Returning Officer shall then allow the candidates and their election agent present at the counting, an opportunity to inspect the sealed ballot boxes and the scale for satisfying themselves that they are in order ;
- c) if the Returning Officer is satisfied that all such sealed ballot boxes are to be counted at such place have been received and are in order he shall,

- (i) open the sealed ballot boxes ;
 - (ii) count the number of ballot papers taken out therefrom and record it in a statement ;
 - (iii) scrutinise the ballot papers and separate those which in his opinion are valid from those which in his opinion are invalid indicating on the letter the word "rejected" and the grounds of rejection ;
 - (iv) count the valid votes obtained by each candidate.
44. Declaration of result.—When the counting of votes have been completed the Returning Officer shall forthwith—
- a) announce the result to those present ;
 - b) report the result to the Secretary to the Government of Tripura in the Education Department ;
 - c) prepare and certify a report of the election in Form—X and
 - d) seal up in separate box the valid ballot papers and the rejected ballot papers and record on each such box a description of its contents
45. Publication of the result in the Official Gazette.—As soon as may be after the result of an election has been received by the Secretary, Education Department he shall cause to be published in the Official Gazette the names of the persons elected as members of the Tripura Board of Secondary Education from the District constituencies.

PART—IV

MISCELLANEOUS.

46. Custody of ballot sealed boxes and other election paper.—All ballot boxes used at the election and the packets of the ballot papers, and other papers relating to election shall after the election be kept in such custody as the State Government may direct.
47. Production and inspection of election paper.—The boxes of ballot papers whether valid or rejected and their counterfoils and the packets containing the list of electors signed in accordance with rule 37 shall not be opened nor shall their content be inspected by or produced before any person or authority except under the order of the competent court.

48. Disposal of election papers.—The packets and other papers referred to in rule 47 shall be retained for a period of one year from the date of declaration of the result of the election and shall thereafter be destroyed unless there is a direction to the contrary given by a competent court or by the State Government.

49. Disputes—Any dispute or any objection in connection with conduct of the election in polling station shall be referred to the Returning Officer whose decision thereon shall be final.

50. Interpretation in case of doubt.—If any question arises as to the interpretation of these rules otherwise than in connection with the decision of a question under rule 49, the question shall be referred to the Minister-in-charge to the Education Department for decision and such decision shall be final.

51. Power to give direction—The Secretary to the Government of Tripura in the Education Department may from time to time issue such general or special order as may be necessary to remove the difficulties in the operation of any of the provision of these rules.

FORM—I

Election to the Tripura Board of Secondary Education.

NOTICE

(See rule 9)

Electoral Roll for the electorate comprising of Assistant Head Master and teachers recognised High Schools and Higher Secondary for the..... sub-division/district.

A draft list of voters included in this part of the roll is published herewith for general information. All claims for being included in this roll and all objections to the inclusion of any name or other entry there in must be made in Forms II and III respectively not later than the... day of... 19

All claims and objections shall be sent by registered post to the Authority and at the address specified below.

Authority and Address.

Revising Authority
Address

Registering Authority.

FORM—II

Election to the Tripura Board of Secondary Education.
(See rule—10)

Electorate comprising of Assistant Head Master and teachers of
recognised High Schools and Higher Secondary Schools.

Claims for inclusion in electoral roll of...
... ..
... ..residing at... ..

The claimant has the following electoral qualifications, namely...
... .. in support of which the claimant
submits with this claim the following original/certified copies of documents.
viz— — — —

DECLARATION

The above particulars are true and correct in all respects.

Dated— — —

Signature of the claimant

(*Name in full of the claimant).

FORM—III

Election to the Tripura Board of Secondary Education
(See rule—10)

Electorate comprising of Assistant Head Master and teachers of
recognised High Schools and Higher Secondary Schools.

I hereby give you notice that I object to the inclusion of * the name
of— — — — —/the
entry— — — — — in the electoral roll of the electorate
mentioned above as serial No.— — — in the roll of the— — —
district— — — — —.

The grounds of my objection are— — — — —in respect of which I submit with this objection the following original/certified copies of documents, namely :—

— — — — —

I declare this objection to be true to my knowledge and information.

Date— — — — —

Signature of the objector.

Particulars of the objection :—Entered in the electoral roll of the above sub-division— — — — — district— — — — — present address— — — — —

(*Here enter the names appears in the electoral roll).

FORM—IV

Election to the Tripura Board of Secondary Education.

NOTICE

(See rule—14(1))

To — — — — —

You are hereby informed that your claim/objection in respect of the electoral roll of the electorate for the election of— — — — —(place) at— — — — —O o'clock— — — — —day of— — — — — and you are directed to be present at the hearing with such evidence as you may wish to adduce.

— — — — — (Revising Authority)

FORM—V

Election to the Tripura Board of Secondary Education.

NOTICE

(See rule—14(2))

To — — — — —

Whereas objection has been made by— — — — — of — — — — — to the inclusion of

your name in the electoral roll of the electorate for the election of—
—on the grounds stated below, you are hereby informed
that the objection will be heard at— (place) at—
O clock on the— of— and you are directed to be
present at the hearing with such evidences you may wish to adduce.

Grounds of objection :

Revising Authority.

FORM—VI

(See rule 22)

PUBLICATION NOTICE OF ELECTION OF TEACHERS
REPRESENTATIVES IN THE TRIPURA BOARD OF
SECONDARY EDUCATION.

Whereas a notification under sub-rule (1) of rule 31 of the Tripura Board
of Secondary Education Members Election Rules, 1975, for the holding of an
election to fill the teachers and Assembly members representatives in the
Tripura Board of Secondary Education has been issued, I the
Returning Officer for such election do hereby give notice that—

- i) Nomination paper may be delivered to the undersigned at his
office in..... or if he is unavailable/absent to.....at the
said office between 11 A. M. and 3 P. M. on any day not later
than..... ;
- ii) Forms of nomination paper may be obtained from the said
office during office hours on any working day ;
- iii) The scrutiny of nomination paper will take place at the said
office... ..(date) at.....(hours).

Place.....

Date.....

Signature.....

Designation.....

FORM—VII

(See rule 23)

NOMINATION PAPER
ELECTION TO THE TEACHER REPRESENTATIVE IN
THE BOARD.

We hereby nominate... .. as a
(for names and address of candidate)

candidate for election to the membership in the Tripura Board of Secondary
Education.

We have verified and do hereby declare that the name of the candidate
appears in the electoral roll of the District constituency of North/South/West
Tripura in the State of Tripura. A certified copy of the entry in that
electoral roll relating to the said candidate is attached.

We further declare that both of us are the electors from the North/
South/West/Tripura District contituencies.

Signature of the proposer... ..

Date... ..

Signature of the seconder... ..

Date... ..

Signature of the candidate... ..

Date... ..

I assent to the
nomination.

FORM—VII

(See rule 23)

NOMINATION PAPER
ELECTION TO THE TEACHER REPRESENTATIVE
IN THE BOARD.

We hereby nominate as a
(for names and address of candidate)

candidate for election to the membership in the Tripura Board of secondary
Education.

We have verified and do hereby declare that the name of the candidate
aappears in the electoral roll of the District constituency of North/South/
West Tripura in the State of Tripura. A certified copy of the entry in
that electoral roll relating to the said candidate is attached.

We further declare that both of us are the electors from the North/
South/West Tripura District constituencies.

Signature of the proposer... ..

Date... ..

Signature of the seconder... ..

Date... ..

I assent to the
nomination.

Signature of the candidate... ..

Date... ..

FORM—VIII

[See rule 26 (4)]

NOTICE OF WITHDRAWALS OF CANDIDATURE

To

The Returning Officer for the
Election to the teachers
representative in the Tripura
Board of Secondary Education.

I, Shri — — — — — of — — —
candidate at the above mentioned election do hereby give notice that I
withdraw my candidature.

Signature of candidate— — — — —

Place— — —

Date — — —

FORM—IX

(See rule 27)

LIST OF CONTESTING CANDIDATES.

Election of teachers/representative in the Tripura Board of Secondary
Education from the— — — — — constituency.

Name of candidate.

Address of candidate.

Returning Officer.

FORM - X
[See rule 44 (c)]
RETURN OF ELECTION

Election to the teachers in the Tripura Board of Secondary Education
from— — — — — constituency.

The result of the vote is as follows :—

No. of valid votes— — — —

No. of members to be elected— — — —

Sl. No.	Name of candidate	Votes polled by each candidate.	Names of elected candidates and order of election.
1.			
2.			
3.			
4.			
5.			

I declare that— — — —

(1) Name— — — —
Address— — — —

(2) Name— — — —
Address— — — —

(3) Name— — — —
Address— — — —

his/have been duly elected.

Date: — — — — the day of — — 19 — —

Signature of Returning Officer.

THE SCHEDULE
Custody and preservation of election paper.
(See rule 19)

Description of the election papers.	Custody	Period for which to be preserved.
1. Preliminary electoral rolls published under rule 7.	Director of Education, Tripura.	One year.
2. Claim and objection to the preliminary electoral rolls and the order of the Revising Authority thereon.	Ditto.	Ditto.
3. Final Electoral rolls.	Ditto.	Three years.

By order of the Governor,

Secretary to the Government of Tripura.